

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
Transfer Original Petition (AT) (MRTP) No.06 of 2017
(Old RTPE No.323 of 1996)

In the matter of:

Smt. Shobha Rani Jain

...Complainant

Vs.

Delhi Development Authority

...Respondent

Appearance: Shri Dhruv Shukla, Advocate for the Complainant.

Shri Rajat Malhotra and Shri Vivek Kumar, Advocates for the Respondent.

21.02.2019

Case is listed today for cross-examination of the Complainant witness. Learned Counsel for both the parties are present.

It is seen from the record that in the order dated 06.02.2019 there is a typographical error, which is that next date of hearing is mentioned as 21.02.2018, whereas it should be 21.02.2019, the order is corrected accordingly.

Learned Counsel for the Complainant moved an application seeking adjournment on the ground that in compliance of order dated 06.02.2019 the Complainant has to move an application before the Hon'ble Bench for filing of the original documents, but unintentionally it would not be mentioned before the Hon'ble Bench for allowing the same. Hence, he seeks time for getting the permission of the Hon'ble Bench. Learned Counsel for the Respondent has no objection to the same.

As prayed by both the parties, put up on 28.02.2019 for cross-examination.

[Peeush Pandey]
Registrar